

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:3449  
ANSWERED ON:31.08.2012  
CIVIL AVIATION SECTOR  
Rai Shri Prem Das

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether certain artificial barriers to entry such as fleet and entry requirements in Civil Aviation sector are limiting competition;
- (b) if so, the details thereof;
- (c) whether the Government has commissioned any study to analyse competition inhibition provisions of status, rules and policies in the civil aviation sector; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a) and (b): Directorate General of Civil Aviation has issued Civil Aviation Requirements (CAR) on minimum requirement for grant of permit to operate air transport services. The said CARs lay down fleet requirements and eligibility criteria to start such services. These CARs are available on the website of the DGCA i.e. [www.dgca.nic.in](http://www.dgca.nic.in). These requirements have been made keeping in view safety and other requirements and also to ensure that only serious players enter the sector.

(c) and (d):- The Government has conducted a study to identify and analyse potentially competition inhibiting provisions of statutes, rules, policies and practices found within the regulatory framework of Indian Civil Aviation sector. The study report is under examination in the Ministry.